

E. No.230/19

New No.930/19

28.09.2020

Arya Pradeshik Pratinidhi Sabha Vs. Devesh Kumar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has been e-mailed to the Court on 26.09.2020. The petitioner is directed to file the original hardcopy of the same by the next date of hearing.

Let copy of the reply be supplied to the respondent within 15 days from today against acknowledgment.

To come up for arguments on the application for leave to defend on 02.11.2020. Let copy of the rejoinder, if any, be supplied to the petitioner atleast three days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Ms. Rajani Chauhan, Ld. Counsel for the petitioner has appeared.

She submits that she has already e-mailed copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent.

She is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.21/16

New No.77149/16

28.09.2020

Pritam Singh Vs. Chinnu Patel Anr.

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for petitioner's evidence to 30.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Mr. Anil Kashyap, Ld. Proxy Counsel for the petitioner has appeared.

He is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.157/18

New No.940/18

28.09.2020

Shrvan Talwar Vs. Allied Publisher Pvt. Ltd.

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Deepak Chauhan, Ld. Counsel for the respondent.

Record is perused.

List of witnesses has been filed by the petitioner on 11.03.2020.

As no one has appeared today, matter is adjourned for petitioner's evidence to 03.12.2020.

Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.156/18

New No.941/18

28.09.2020

Shrvan Talwar Vs. Allied Publisher Pvt. Ltd.

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Deepak Chauhan, Ld. Counsel for the respondent.

Record is perused.

List of witnesses has been filed by the petitioner on 11.03.2020.

As no one has appeared today, matter is adjourned for petitioner's evidence to 03.12.2020.

Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.208/19

New No.884/19

28.09.2020

Geeta Sachdeva Vs. Jasbir Singh

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Shailja Jha, Ld. Counsel for the petitioner.

None for the respondent.

At the request of Ld. Counsel for the petitioner, matter is adjourned for petitioner's evidence to 20.10.2020.

Let advance copy of evidence by way of affidavit be supplied to the respondent atleast three days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Mr. Arbind Kumar Garg, Ld. Counsel for the respondent has appeared.

He is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.1040/14

New No.78674/16

28.09.2020

Sharif Ahmed Anr. Vs. Ashok Kumar

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for final arguments to 19.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Mr. Rakesh Srivastava, Ld. Counsel for the respondent has appeared.

He is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.131/13

New No.77994/16

28.09.2020

Gunmala Devi Jain Vs. Shori Lal Sons Anr.

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the application under Order 9 Rule 7 r/w Section 151 CPC to 22.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.132/13

New No.78258/16

28.09.2020

Gunmala Devi Jain Vs. Deepak Keshwani

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the application under Order 9 Rule 7 r/w Section 151 CPC to 22.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

Ex. No.140/14

New No.95637/16

28.09.2020

Ram Phal Yadav Vs. Krishan Gopal

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for decree holder.

None for judgment debtor.

Mr. S.P. Aggarwal, Ld. Counsel for the objector Mr. Hanif.

Ld. Counsel for the objector submits that eviction from the tenanted premises has been stayed by the Court of Sh. J.P. Nahar, Ld. Additional District Judge before whom the next date of hearing is in April, 2021. He requests that the matter be adjourned and be listed after April, 2021.

Request is allowed.

Matter is adjourned to 03.05.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.27/16

New No.80558/16

28.09.2020

Shagufta Begum Vs. Mukhtiar Ahmed

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for payment of cost and for arguments on application for leave to defend to 23.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

Ex. No.09/18

New No.582/18

28.09.2020

Sardar Mohd. Khan Vs. Surender Kumar Jain

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present:       None for decree holder.  
                  None for judgment debtor.

As no one has appeared, matter is adjourned for arguments on objections to 05.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.163/18

New No.978/16

28.09.2020

Kamla Devi Vs. Taran Singh

File was not taken up on 28.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for payment of cost of Rs.15,000/- imposed on 02.11.2019 upon the respondent and subject to payment of cost for arguments on application for leave to defend to 12.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Mr. S.K. Gupta, Ld. Counsel for the petitioner has appeared. He is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

M. No.52/18

New No.445/18

28.09.2020

Ram Phal Yadav Vs. Hanif

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 28.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for decree holder.

None for judgment debtor.

Mr. S.P. Aggarwal, Ld. Counsel for the objector Mr. Hanif.

Ld. Counsel for the objector submits that eviction from the tenanted premises has been stayed by the Court of Sh. J.P. Nahar, Ld. Additional District Judge before whom the next date of hearing is in April, 2021. He requests that the matter be adjourned and be listed after April, 2021.

Request is allowed.

Matter is adjourned to 03.05.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.228/19

New No.928/19

28.09.2020

Arya Pradeshik Pratinidhi Sabha Vs. Madhur

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has been e-mailed to the Court on 26.09.2020. The petitioner is directed to file the original hardcopy of the same by the next date of hearing.

Let copy of the reply be supplied to the respondent within 15 days from today against acknowledgment.

To come up for arguments on the application for leave to defend on 02.11.2020. Let copy of the rejoinder, if any, be supplied to the petitioner atleast three days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Ms. Rajani Chauhan, Ld. Counsel for the petitioner has appeared.

She submits that she has already e-mailed copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent.

She is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.229/19

New No.929/19

28.09.2020

Arya Pradeshik Pratinidhi Sabha Vs. Ashok Kumar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has been e-mailed to the Court on 26.09.2020. The petitioner is directed to file the original hardcopy of the same by the next date of hearing.

Let copy of the reply be supplied to the respondent within 15 days from today against acknowledgment.

To come up for arguments on the application for leave to defend on 02.11.2020. Let copy of the rejoinder, if any, be supplied to the petitioner atleast three days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

At this stage Ms. Rajani Chauhan, Ld. Counsel for the petitioner has appeared.

She submits that she has already e-mailed copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent.

She is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E. No.88/14

New No.79361/16

28.09.2020

Suresh Chand Jain Vs. Pramod Jain Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Vinay Gupta, Ld. Counsel for the petitioner.  
None for respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for final arguments to 04.11.2020.

Copy of this order be sent to the Ld. Counsel for the respondent.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

E.No.83/20

New No.300/20

28.09.2020

Anita Vs. Ravinder

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 16.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020

DR. No.109/20

New No.967/20

28.09.2020

Makhan Lal Vs. Nand Lal Saini

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 17.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
28.09.2020